

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 198/TT/2012**

- Subject** : Approval of transmission tariff for Asset I : 400 kV, 125 MVAR Bus Reactor I at Sasaram S/S along with associated bays; Asset II : 400 kV, 125 MVAR Bus Reactor II at Sasaram S/S along with associated bays; Asset III : 2 Nos. 50 MVAR Switchable Line Reactors at Maithon S/S under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period
- Date of Hearing** : 21.11.2013
- Coram** : Shri Gireesh B. Pradhan, Chairperson  
Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A. K. Singhal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondent:** Uttar Pradesh Power Corporation Ltd. and 16 others
- Parties Present** : Shri S. S. Raju, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri B. K. Sahoo, PGCIL  
Shri A. M. Pavgi, PGCIL

The representative of the petitioner submitted as under:-

- a) Investment approval for the project was accorded by the Board of Directors of PGCIL on 29.8.2008 and the project was to be completed progressively within 48 months from the date of investment approval, i.e. by 1.9.2012. While Asset I was commissioned on 1.6.2012, Assets II and III were commissioned on 1.4.2012;
- b) Cost incurred is within approved limits;



c) AVVNL, Respondent No. 2, has filed reply and rejoinder would be filed in 10 days.

2. None appeared for the respondents.

3. The Commission observed that the Notification regarding date of commercial operation in some of the assets was issued subsequent to the actual date of commercial operation. In response, the representative of the petitioner submitted that the concerned RLDC was informed about the date of commercial operation in advance. The Commission directed the petitioner to intimate all stakeholders about declaration of commercial operation in advance, and not after the commercial operation of the concerned asset.

4. The Commission further directed the petitioner to file rejoinder to the replies of respondents, if any, by 15.12.2013.

5. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-  
(T. Rout)  
Chief (Law)

